

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 36/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

Name of the Company:

Nagai Power<sup>Pvt.</sup> Ltd.

V/s.

GEI Industrial Systems Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER/ OPERATIONAL CREDITOR	<u>sub.</u>
2.				

**ORDER**

Learned Advocate Mr. Shashvata Shukla present for Operational Creditor/  
Petitioner. None present for Respondent.

Heard arguments of Learned Counsel for Petitioner/ Operational Creditor.

Petitioner is directed to issue notice to Respondent/ Corporate Debtor informing the  
date of hearing along with copy of this order and shall file proof of service.

List the matter on 10.07.2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 5th day of July, 2017.